

THE CONSERVATION OF FOREIGN EXCHANGE AND  
PREVENTION OF SMUGGLING ACTIVITIES (AMEND-  
MENT) ACT, 1987

No. 23 OF 1987

[27th August, 1987.]

An Act further to amend the Conservation of Foreign Exchange  
and Prevention of Smuggling Activities Act, 1974.

BE it enacted by Parliament in the Thirty-eighth Year of the Republic  
of India as follows:—

1. (1) This Act may be called the Conservation of Foreign Exchange  
and Prevention of Smuggling Activities (Amendment) Act, 1987.

Short  
title and  
commence-  
ment.

(2) It shall be deemed to have come into force on the 2nd day of July,  
1987.

52 of 1974.

2. In the Conservation of Foreign Exchange and Prevention of  
Smuggling Activities Act, 1974 (hereinafter referred to as the principal  
Act), in section 9, in sub-section (1),—

Amend-  
ment of  
section 9.

(a) for the figures, letters and words "31st day of July, 1987",  
the figures, letters and words "31st day of July, 1990" shall be  
substituted;

(b) in *Explanation 1*, in clauses (i) and (ii), for the words "the  
States of Gujarat, Karnataka, Kerala, Maharashtra and Tamil Nadu  
and the Union territories of Goa, Daman and Diu and Pondicherry",  
the words "the States of Goa, Gujarat, Karnataka, Kerala, Maha-  
rashtra and Tamil Nadu and the Union territories of Daman and  
Diu and Pondicherry" shall be substituted.

Ord. 4 of  
1987.

3. (1) The Conservation of Foreign Exchange and Prevention of  
Smuggling Activities (Amendment) Ordinance, 1987 is hereby repealed.

Repeat  
and  
saving.

(2) Notwithstanding such repeal, anything done or any action taken  
under the principal Act, as amended by the said Ordinance, shall be  
deemed to have been done or taken under the principal Act, as amended  
by this Act.